

following the Supreme Court verdict due to non-compliance of the environmental norms. Because of this, Thousands of workers now are not getting any job in those mines.

So, I want to urge upon the Government of India to request the Supreme Court again to give a Stay Order in this case from six months to one year so that the mine owners, both in the private sector and public sector, fulfil the environmental norms during this period and that thousands of workers get their job and earn their livelihood ...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : If so many members speak simultaneously then it will not be proper. Two names Shri Bhanu Pratap Singh Verma and Shri Ashok Kumar Pradhan, and attached with Shri Sukdeo Paswan.*(Interruptions)*

SHRI SUKDEO PASWAN : Mr. Deputy Speaker Sir, through you I want to say that on the occasion of Dr. Bhimrao Ambedkar's centenary celebrations the Government of India had decided to construct Dr. Ambedkar memorial on 26 Alipur Road, where he lived. The then Prime Minister of India has agreed to it and the Government had assured the House that provision for necessary funds have been made for requiring land for the purpose. Dr. Ambedkar Foundation has been demanding for additional funds for acquiring the land. On this, questions have been asked in the Lok Sabha twice. This matter has come up eight times before the Assurance Committee. During 1995-96 a provision of Rs. 10 crores was made by the Planning Commission to acquire the land. The Minister of Welfare has made no arrangements in this regard with Delhi Administration, therefore, the funds have lapsed. If arrangement of Rs. 10 crores is not made by 31 March, 1997 then the funds would again lapse. Hon'ble Minister of Welfare should take immediate steps for withdrawal of funds so that the work at Dr. Bhimrao Ambedkar Memorial, 26, Alipur Road, Delhi could be started immediately. When the funds had been arranged earlier then why has this work not been completed yet? I would like to have an assurance from the Government that the funds would be released by 31 March and the work would definitely be started.

SHRI ASHOK PRADHAN. (Khurja) : I also want to attract the attention of the House towards this issue raised by Hon'ble Member. An amount of eight crore rupees was allocated for the purpose during 1995-96. After that 10 crore rupees were given. I want to know that on the death of certain leaders their memorials were constructed within few days and not in years or months. Work is done by installing fog light. But Baba Saheb whose principles are followed by this House and this country. His memorial has not been constructed till date. It is really very sad. Delhi Government have been constantly demanding that we have to give notice for acquisition and for this purpose funds should be given by the Union Government. The Union Government have not given any funds for this purpose. This provision got lapsed twice .

Mr. Deputy Speaker, Sir, through you I want to say that Government should have a time limit so that this memorial is constructed within a specified time schedule because he was a saviour of the poor and this is what is happening. Where memorials with large lights were constructed for other leaders. This Government is for poor people. They have leaders who are Dalit leaders and claim to be well wishers of dalits but they are silent on this issue they tell lies before the people and mislead the people. So, I want to say that this work should be completed within a time limit.

SHRI BHANU PRATAP SINGH (Jalaun) : Mr. Deputy Speaker Sir, I am very thankful to you for giving me an opportunity to speak during Zero Hour. I agree with the statements made by Shri Ashok Pradhan and Shri Ram Vilas Paswan and I want to say that the Ministry of Welfare, Government of India had earmarked provision of Rs. eight crore in the last budget for the construction of a national memorial for Baba Saheb Ambedkar but the officers in the Central Government took no action and this money got lapsed. Now, this year, again a provision of Rs. 10 crore has been made. I demand that this amount of rupees 10 crores should be immediately handed over to Delhi Government*(Interruptions)*

SHRI MANOJ KUMAR SINHA (Ghazipur) : Mr. Deputy Speaker Sir, this is a very important issue.

MR. DEPUTY SPEAKER : All issues are important. I will call all of you one by one.

SHRI MANOJ KUMAR SINHA : Mr. Deputy Speaker, Hindu University is closed for the last one month and students are agitating there.

[English]

SHRI T. GOVINDAN (Kasargoda) : Mr. Deputy-Speaker, Sir, Hindustan Latex is one of the most nationally famous and prestigious Public Sector Undertakings. Its contribution is laudable. Its achievements can be seen in the field of population control.

The Company started in 1966. Now it is functioning with a work strength of 2,000. It is topmost in the production of contraceptives. Hindustan Latex supplies its products mainly to the Government at a minimum price of 3 paise each. This helps immensely the Government of India to propagate the birth control objectives even though the birth rate in our country has not yet come down.

There is a recent move of the Government of India to disinvest 74 percent of its share worth Rs.13.64 crore. This will surely lead our famous Hindustan Latex in the hands of greedy private capital. Not to say more, the private capital is an instrument of only making profit. This will affect the cause of national birth control. For the past five years, our nation experienced the bad results of disinvestment and unprecedented corruption. So, the entire patriotic people of our country are against this disinvestment. It will harm national economy and our cherished national cause.

In the circumstances, I request the hon. Finance Minister to reconsider the proposal for disinvestment of Hindustan Latex.

[Translation]

SHRI SUNDERLAL PATWA (Chhindwara) : Mr. Deputy Speaker Sir, an Hon'ble Member of the present Lok Sabha is risking his life by sitting on an indefinite hunger strike at Jatara in Tikamgarh district of Madhya Pradesh. Yesterday in Jatara, Students were lathi charged and shot at in which one student was killed four were seriously injured and four other have received minor injuries. Through you I want to know that whether this Govt. have any responsibility of saving the life of a MP or not, and if so, what are the views of the Govt. on this serious incident. Mr. Deputy Speaker Sir, the matter is related to the shifting of an Examination Centre. The Police opened fire.

13.00 hrs.

One Student was killed. Four are missing and four were seriously injured. They have been admitted to the hospital. Whether the Govt. are aware of this or not? Whether after obtaining some information from the UP Govt., the Govt is responsible for offering comments on the matter in the House or not?. I want an assurance from you that keeping in view the safty of the life of a MP, you direct the Govt. to offer their comments on this matter.

DR. RAMKRISHAN KUSMARIA (Damoh) My name is also there.

MR. DEPUTY SPEAKER : Well your name is also there. I will call you one by one. Only one member will speak at a time.

DR. RAMKRISHAN KUSMARIA : Mr. Deputy Speaker, Sir, my submission is also on this subject.

MR. DEPUTY SPEAKER : Well you can speak before others.

DR. LAXMINARAYAN PANDEY (Mandsaur) : Mr. Deputy Speaker Sir, it is a very important matter(Interruptions)

MR. DEPUTY SPEAKER : If you also went to speak on this subject you can speak later on. Let him speak first.

DR. RAMKRISHAN KUSMARIA : Mr. Deputy Speaker, Sir, the incident which has taken place is of a very serious nature. A day before, the Collector and Deputy Examination Controller had decided to change the examination centre despite the fact that 1200 students went there to appear in the examination. All of a sudden a vacant jail building was suddenly converted into the examination centre. When the students went to that examination centre neither they got any seats nor any paper was given to them. They were in a troubled State. The examination was already started and they could not find seat to sit. Due to which there was resentment among the students. The Police resorted to

atrocities and when the students became more angry, the police opened firing on them. An Adivasi student 'Dashrath' was killed in this incident. Many people were injured there. A number of persons are still missing. There is no due about them. One pregnant women was also injured in this incident and is still fighting for her life. The Administration is casting atrocities on our students but there is no one to give ear to their voice.

MR. DEPUTY SPEAKER : All right, you please take your seat.

.....(Interruptions)

MR. DEPUTY SPEAKER : Let this issue be finished first.

DR. LAXMINARAYAN PANDEY : Mr. Deputy Speaker Sir, this issue is very important. Sadhvi Uma Bharati ji has put her life in danger and she is on fast. The State Government have misbehaved with her. In this way Examination Centre was shifted from that place to Jail. There an Adivasi student was murdered. The police opened firing on them and even today many students are missing. Many parents are tracing their Children. Administration is misbehaving them. When Kumari Uma Bharati ji took up this issue, she was also misbehaved. I request you Sir, to issue directives to the administration to take steps to save the life of Sadhvi Uma Bharati as there is a threat to her life.

PROF. PREM SINGH CHANDUMAJRA (Patiala) The Indians living abroad for the last many years(Interruptions)

MR. DEPUTY SPEAKER : All right, you have made your point.

.....(Interruptions)

[English]

MR. DEPUTY SPEAKER : Let him speak now.

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansi) The life of Sadhvi Uma Bharati ji is in danger(Interruptions) you please direct the Government to make a statement over this issue.(Interruptions)

MR. DEPUTY SPEAKER : Okay, Your point has been noticed /recorded.

PROF. PREM SINGH CHANDUMAJRA : Mr. Deputy Speaker, Sir, many Indians are staying abroad to earn their livelihood and they are interested to invest their hard earned money in the country. It is a fact that they love their village, they love their home town, They love their country but they did not have the citizenship of our country.

I request you Sir, that those Indians who are living abroad must be given the citizenship of India. Then foreign capital required for development of the country and employment opportunities will increase.(Interruptions).